An Act further to amend the Cable Television Networks (Regulation) Act, 1995.
BE it enacted by Parliament in the Fifty-eighth Year of the Republic of India as follows:-

1. Short title. - This Act may be called the Cable Television Networks (Regulation) Amendment Act, 2007.

2. Amendment of section 8 of Act 7 of 1995. - In the Cable Television Networks (Regulation) Act, 1995, in section 8, for sub-sections (1) and (2), the following sub-sections shall be substituted, namely:

   (1) Every cable operator shall re-transmit,-
   (i) channels operated by or on behalf of Parliament in the manner and name as may be specified by the Central Government by notification in the Official Gazette;
   (ii) at least two Doordarshan terrestrial channels and one regional language channel of a State in the prime band, in satellite mode on frequencies other than those carrying terrestrial frequencies.

   (2) The channels referred to in sub-section (1) shall be re-transmitted without any deletion or alteration of any programme transmitted on such channels.

K. N. CHATURVEDI,
Secy. to the Govt. of India.